IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.980 of 2020

Shankar Lal … **Petitioner**

-versus-

The State of Jharkhand … **Opposite Party**

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

For the Petitioner : Mr. Shruti Shrestha, Advocate
For the State: Ms. Priya Shrestha, A.P.P.

3/ 10.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

There are several defects and one of the defects is in respect of the Deficit Court Fee.

Counsel for the petitioner, while undertaking to deposit the Deficit Court Fee within two weeks, prays to ignore other defects and take up the matter on merits.

Accordingly, rest of the defects except the Deficit Court Fee are ignored for the present.

List this case in the next week under the heading **"For Orders".**

In the meantime, the Principal District Judge will ensure sending a copy of Form 4 of Code of Criminal Procedure (issued in terms of order dated 04.03.2020 in Sonua Police Station Case No.52(S) of 2019) from the court concerned, to this Court by return FAX after certifying the same.

Till then, no coercive steps shall be taken as against the petitioner, abovenamed, in connection with Sonua Police Station Case No.52 of 2019 corresponding to G.R. No. 46 of 2020, pending in the Court of learned Judicial Magistrate 1st Class, Porahat, Chaibasa.

(Ananda Sen, J.)

Kumar/Cp-03